

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 220
(TO BE ANSWERED ON 18.07.2018)

CONTRACTUAL AND OUTSOURCING SYSTEM

†220. **SHRI DHARAMBIR:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the people are not getting permanent jobs due to contract/outsourcing system in vogue leading to a number of youths being unemployed and if so, the details thereof along with the number of contractual/outsourced employees working in Government, State-wise;
- (b) whether the Government proposes to issue any guidelines aimed at providing permanent jobs to the aspirant persons rather than prolonged engagement of persons on contract/outsourcing basis by the Government department and if so, the details thereof;
- (c) whether the Government has taken any cognizance that the middlemen exploit the employees engaged on contract/ outsourcing basis by not paying them their dues; and
- (d) if so, the details of the steps taken by the Government to prevent such suppression and exploitation of contractual employees?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): No Madam. The Government is making recruitment on regular basis in accordance with the recruitment rules. However, keeping in view the administrative exigency of work, efficiency and economy of operations and unavoidable circumstances, outsourcing through contract is also sometimes resorted to.

(c) & (d) : There are detailed procedures laid down for procurement of such non-consulting or outsourced services, including through e-procurement, in the "General Financial Rules 2017" (GFR 2017), and the "Manual for Procurement of Consultancy & Other Services, 2017". Any deviation or violation can be dealt by the concerned Ministry or Department appropriately. The wages for the persons engaged on contract/outsourcing cannot be less than the minimum wage fixed/notified by the concerned State Government.
